

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library See No. LT 215/96]

(6) A copy of the detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 1996-97.

[Placed in the Library See No. LT 216/96]

Detailed Demand for Grants of the Ministry of Power for 1996-97

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1996-97.

[Placed in the Library See No. LT 217/96]

Notifications under Sub-Section (2) of Section 3 of the All India Services Act, 1951 and 1952 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : Sir, I beg to lay on the table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) section 3 of the All India Services Act 1995:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulation, 1995 published in Notification No. G.S.R. 34 in Gazette of India dated the 27th January, 1996.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1996 published in Notification No. G.S.R. 232 in Gazette of India dated the 8th June, 1996.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1996 published

in Notification No. G.S.R. 234 in Gazette of India dated the 8th June, 1996.

- (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1996 published in Notification No. G.S.R. 235 in Gazette of India dated the 8th June, 1996.

[Placed in the Library See No. LT 218/96]

(2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the All India Services Act, 1952:-

- (i) G.S.R. 204 published in Gazette of India dated the 18th May, 1996 containing corrigendum to the Notification No. 77(E) dated the 5th February, 1996

[Placed in the Library See No. LT 219/96]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 1996-97.

[Placed in the Library See No. LT 220/96]

(4) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1996 (Hindi and English Versions) published in Notification No. G.S.R. 206 in Gazette for India dated the 18th May, 1996, under article 320(5) of the Constitution.

[Placed in the Library See No. LT 221/96]

Detailed Demands for Grants of the Ministry of Human Resource Development for 1996-97.

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : Sir, I beg to lay on the Table—

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1996-97.

[Placed in the Library See No. LT 222/96]

Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for 1996-97 and Review by the Government of the working and Annual Report of the Oil India Ltd., Dibrugarh, for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BALLU) : Sir, I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in the Library See No. LT 223/96]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the Working of the Oil India Limited, Dibrugarh, for the year 1994-95.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in the Library See No. LT 224/96]

12.03½ hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1996, agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996, which was passed by the Lok Sabha at its sitting held on the 26th July, 1996."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 30th July, 1996, agreed without any amendment to the Prevention of illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996, which was passed by the Lok Sabha at its sitting held on the 26th July, 1996."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) No.2 Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 26th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House

has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 26th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

[Translation]

(Interruptions)

MR. DEPUTY SPEAKER : You please sit down.

(Interruptions)

MR. DEPUTY SPEAKER : I have a list of 35 names, I will try to call them one by one.

SHRIMATI SUBHAWATI DEVI (Banshgaon) : Mr. Deputy Speaker, Sir, my husband was killed, along with fourteen others, during elections while he was in a crowd of ten thousand. Fifty others were also wounded. On 27th when I went to my house some miscreants entered into my house. When out block Pramukh informed the Police Station, he was also killed. One of his Companion and one party worker were also killed by the miscreants. No one listens to our complaints. Even D.I.G. and I.G. do not listen to us. My life as also the lives our children is under constant threat ... (Interruptions)

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Deputy Speaker Sir, It is a serious matter. There is threat to her life. We must get full details of the cases. No one know who the killers are and in which district they are operating? ... (Interruptions)

SHRI. RAMSAGAR (Barabanki) : Deputy Speaker, Sir. The law and order situation in Uttar Pradesh has been deteriorating. Smt. Subhawati Devi has informed that her husband, who had been thrice elected as M.L.A. from that constituency and has also been a block Pramukh, was killed when he was addressing a meeting in which ten thousand persons were present. Fourteen other were also killed and hundreds were wounded. Only two persons were apprehended in connection with that incident and no one has been convicted till today

MR. DEPUTY SPEAKER : When did it happen?

SHRI RAM SAGAR : When the Hon. Member won the election and went to see the D.I.G. and asked as to why the assailants have not been apprehended to that day and that she felt a threat to the lives of her family members, the officer replied that there can be a threat